CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00182/2019

Dated Monday the 18th day of February Two Thousand Nineteen

CORAM: HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

Bincy Mariya. N Chevidichal, Aduthila P.O. Pahayangadi Kannur, Kerala – 670 303.

... Applicant

By Advocate M/s S. Meenakshi

Vs

- 1. The Union Public Service Commission Rep. by its Secretary Dholpur House, Shahjahan Road New Delhi – 110 069.
- 2. The Under Secretary to Government Higher & Technical Education Government of Puducherry Chief Secretariat Puducherry 605 001.
- 3. The Principal Mahathma Gandhi Government Arts College Mahe.

... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Learned counsel for the applicant submits that necessary parties had not been impleaded in the OA and, therefore, the applicant wishes to withdraw the OA with liberty to file a fresh OA. Necessary endorsement has been made in OA records.

2. In view of the above, liberty is granted as sought. OA is dismissed as withdrawn.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

18.02.2019

SKSI